

ITEM NO.39

COURT NO.5

SECTION XV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).33888/2016

(Arising out of impugned final judgment and order dated 21/10/2016

in WC No. 49410/2016 passed by the High Court of Judicature at Allahabad)

M/S. R.B.T. INDUSTRIES LTD.

Petitioner(s)

VERSUS

THE UNION OF INDIA AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned judgment, exemption from filing O.T. interim relief and office report)

Date : 25/11/2016 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE RANJAN GOGOI

HON&#39;BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. R.K. Raizada,Adv.

Mr. Sarvesh Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel for the petitioner

and perused the relevant material.

Applications for exemption from filing official translation and from filing certified copy of the judgment are allowed.

Leave granted.

Tag with Civil Appeal No.13371 of 2015.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master